

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 77 of 2011

Dated :19th September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Relaince Infrastructure Limited ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. J.J. Bhatt, Sr. Adv. with
Mr. Hasan Murtaza

Counsel for Respondent (s): Mr. Buddy A. Ranganadhan with
Ms. A. Maitra for R.1
Mr. Rakesh Pal Abrol for R.6

ORDER

Affidavit has been filed by Respondent No.6 mentioning that this matter got admitted on the basis of the incorrect particulars contained in the Memorandum of Appeal. Respondent No.6 objects to the withdrawal of the Appeal.

Therefore, the learned counsel for the Appellant is directed to file the reply affidavit to the affidavit filed by Respondent No.6 with regard to the issue on or before 26.09.2011 after serving copy on the other side.

Post the matter on **10.10.2011.**

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/KS